NATIONAL COMPANY LAW TRIBUNAL HYDERABAD BENCH



PRESENT: HON'BLE SHRI RAJESWARA RAO VITTANALA – MEMBER (JUDICIAL)

PRESENT: HON'BLE SHRI RAVIKUMAR DURAISAMY – MEMBER (TECHNICAL)

ATTENDANCE-CUM-ORDER SHEET OF THE HEARING HELD ON 06.10.2017 AT 10.30 AM

TRANSFER PETITION NO.	
COMPANY PETITION/APPLICATION NO.	CA 89,90,114,115,126 of 2017 in CP No. 25/241/HDB/2017
NAME OF THE COMPANY	Hyderabad Securities and Enterprises Ltd
NAME OF THE PETITIONER(S)	Enness Capitals Private Ltd
NAME OF THE RESPONDENT(S)	Hyderabad Securities and Enterprises Ltd
UNDER SECTION	241

Counsel for Petitioner(s):

Name of the Counsel(s)	Designation	E-mail & Telephone No.	Signature
S.V. VANSHI KRISHNA	ADV.	3-18403691	Sugnalit
Roken Sangui	0 , 19 , 10	po to the time of time of the time of time of the time of time	_

Counsel for Respondent(s):

Name of the Counsel(s)	Designation	E-mail & Telephone No.	Signature
Y. SURYANARAYANA	R14-17	suryacorporatelauyor@ gmail/com 984986656	July.

Heard Shrì Rakesh Sanghi and S.V. Vanshi Krishna, Learned Counsels for the Applicant and Shri Y. Suryanarayana, Learned Counsel for the Respondent.

Shri Rakesh Sanghi, Learned Counsel for the Applicant in CA Nos 89 & 90 of 2017 submit that he has already submitted written arguments for these two CAs. Shri Y. Suryanarayana, Learned Counsel for the Respondent submits he will file written arguments within 10 days for these two CAs. The Learned Counsel is permitted to file his written arguments within 10 days by serving a copy to the Learned Counsel for the Applicant before filing in the Registry.

Post CA 89 & CA 90 of 106 for hearing on 02.11.2017

Member (T)

Member (J)